

(For Judgment)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 789 OF 2005

STATE OF MAHARASHTRA & ORS.

Appellant (s)

VERSUS

RAVIPRAKASH BABULALSING PARMAR & ANR.

Respondent(s)

WITH

C.A.No.5146/2005; C.A.No.5458/2005; and C.A.No.5459/2005.

Date: 31/10/2006 This Appeal was called on for hearing today.

For Appellant(s) Mr. Ravindra Keshavrao Adsure, Adv.

Mr. V.N. Raghupathy, Adv.

Mr. Sanjay V. Kharde, Adv.

Ms. Chandan Ramamurthi, Adv.

For Respondent(s) Mr. Chander Shekhar Ashri, Adv.

Mr. V.B. Joshi, Adv.

Mr. V.N. Raghupathy, Adv.

Mr. Sudhanshu Choudhari, Adv.

Mr. Naresh Kumar, Adv.

Mr. D.M. Nargolkar, Adv.

Mr. P.P. Singh, Adv.

Hon'ble Mr. Justice S.B. Sinha pronounced the judgment of the Bench comprising His

Lordship and Hon'ble Mr. Justice Dalveer Bhandari.

A.No.5459/2005 is C.A.Nos.789/2005; 5146/2005 and 5458/2005 are allowed and C.

dismissed in terms of the signed reportable judgment. No costs.

(Subhash Chander)

(Pushap Lata Bhardw

aj)

Court Master

Court Master